

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 3401/2002

New Delhi, this the 2nd day of January, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Smt. Gayatri Devi  
W/o Late Bhajan Lal  
Ex-Gramin Dak Sevak - Delivery Agent  
and Offg. Gramin Dak Sevak Branch Postmaster  
P.O.Karahara via - Bichpuri, Agra.

...Applicant

(None present)

V E R S U S

1. Union of India through  
Secretary  
Ministry of Communication  
Dept. of Posts  
Sansad Marg, New Delhi.
2. The Chief Post Master General  
U.P.Circle, Lucknow.
3. The Sr. Superintendent Postoffice  
Agra Division, Agra.
4. The Sub Divisional Inspector Postoffice  
North Sub Division, Agra.
5. Sh. Yashpal, S/o Sh. Dhani Ram  
G.D.S.Delivery Agent (EDDA)  
P.O.Karahara via Bichpuri  
Agra.

...Respondents

O R D E R (ORAL)

By Hon'ble Sh. Shanker Raju, Member (J)

This is an application on behalf of legal heir  
of late Sh. Bhajan Lal, Ex-Gramin Dak Sevak -  
Delivery Agent for compassionate appointment. The  
same has been rejected by an order dt. 5-9-2002 on  
the ground that transfer certificate produced by the  
applicant, i.e., widow of the deceased govt. servant,  
after verification, was found bogus and as such the  
request for compassionate appointment cannot be  
exceeded to.

2. None appeared for the applicant even on  
the second call. I find that annexure A-8 is a  
compilation of instructions regarding compassionate

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appointment to dependents of EDAs. In these instructions, it has been provided that relaxation can be accorded to the dependents of the deceased EDAs in so far as requirements of educational qualifications provided the duties of the post can be performed without having the educational qualifications of middle standard prescribed in the recruitment rules. To this effect, a legal notice has been served upon the respondents on 12-10-2002 which is still to be responded to.

3. The ends of justice would be met if the present OA is disposed of by directing the respondents to treat the present OA as a representation of the applicant and review the case of compassionate appointment in the light of instructions within the period of two months from the date of receipt of a copy of this order.

4. Let a copy of this order along with the OA be send to the respondents.

5. OA is disposed of as above.

*S. Raju*  
(Shanker Raju)  
Member (J)

/vksn/